

Serial
No. of
OrderDate of
Order

Order with Signature

-4-

disposing of the batch of cases referred to above. To that extent, the period from the date of passing of Annexure-A/2 to the date of Annexure-R/III (9-11-1994) needs to be treated as duty. This aspect may also be examined in depth by Respondent No.2, and a final decision taken and communicated to the applicant within fifteen days from today.

10. Thus the Original Application is disposed of.

8/13
MEMBER(ADMINISTRATIVE)

11 21.4.95

Misc Application 287/95 is wholly misconceived and uncalled for, seeking time from this Court to file Review Application. Dismissed as wholly untenable.

O.S. No. 10

dt. 7-3-95

A copy of
Order dt. 7-3-95
may be given to
the counsel for
both sides. The record
having received on 13-3-95.

Sabu
14/3

Neenu
14.3.95
S.O.

Recd copy
Sh. Sabu
(D.N. 14/3/95)

Received copy
Sh. Sabu
16-3-95